

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.721/2021
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2021
(F.No.31.03.2021/NCLAT/UR/01310)

In the matter of:

NTPC Limited Appellant

Versus

Ram Ratan Modi, Liquidator Respondent
of DC Industrial Plant Services Pvt. Ltd.

Appearance: Ms. Ekta Bhasin, Advocate for the Appellant.

12.04.2021

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 26.03.2021 and the Office after scrutiny of the Memo of Appeal on 31.03.2021, intimated the defects on the same day and returned the Memo of Appeal on 01.04.2021. The Appellant re-filed the Memo of Appeal on 08.04.2021. It is stated in the Interlocutory Application (IA) that there is delay of 1 day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission (fresh case)'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar